HIGH COURT OF MANIPUR AT IMPHAL

FILING GUIDELINES

Imphal the, 28th July, 2025

No. HCM/Misc./89-Estt(V)/

Hon'ble High Court of Manipur passed in <u>Crl M.C No.22 of 2025</u> titled, <u>Khumbongmayum Yotchabi @ Ronald vs State of Manipur & 2 Ors.</u>, Hon'ble the Chief Justice, High Court of Manipur hereby issues the following guidelines for filing Bail Application:-

- 1. While filing bail application, a copy of the FIR should be furnished along with the Application.
- 2. If the copy of the FIR is not available to the accused person and the same is not uploaded in the website concerned, the bail application may be filed by the accused person without the FIR copy with an undertaking that copy of the FIR is not furnished to him/her and a copy is not uploaded in the concerned police website/State Government Website.

Sd/-

OJESH MUTUM REGISTRAR GENERAL HIGH COURT OF MANIPUR

Endt. No. HCM/Misc./89-Estt(V)/14692 - 106 Copy to: Imphal the, 28th July, 2025

- 1. Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
- 2. P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
- 3. P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
- 4. P.S. to Registrar General, High Court of Manipur.
- 5. The Govt. Advocate, Govt. of Manipur.
- 6. The Deputy Solicitor General of India for High Court of Manipur.
- 7. The President, High Court Bar Association, Manipur.
- 8. The President, All Manipur Bar Association.
- 9. All District & Sessions Judges (Manipur), for circulating this notification to all judicial officers working under their respective jurisdiction.
- 10. All Registrars, High Court of Manipur.
- 11. All Joint Registrars, High Court of Manipur.
- 12. All Deputy Registrars, High Court of Manipur.
- 13. The System Analyst, High Court of Manipur.
 -for uploading the same to the Official Website.
- 14. All Superintendents, High Court of Manipur.
- 15. Guard file.

REGISTRAR GENERAL HIGH COURT OF MANIPUR